

(c) and (d) Recently, Delhi University considered the question of holding an entrance test for admission to MBBS course in Lady Hardinge Medical College, New Delhi, but in view of certain technical difficulties, a final decision could not be taken this year. The matter is being pursued by Government with the Delhi University.

(e) A representation from the Parents' Association for Medical Education, Delhi has been received and is being considered by Government.

NEWHLI LIGNITE CORPORATION

28. SHRI T. V. ANANDAN : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that on the 2nd May, 1970 the employees of the Neyveli Lignite Corporation were on strike;

(b) if so, what were the reasons for the strike;

(c) whether it is also a fact that firing took place in the workers colony on the midnight of 2nd May, 1970;

(d) if so, how many lives were lost as a result of the firing; and

(e) the conditions under which the strike was called off ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY) : (a) Yes, Sir.

(b) No notice of strike was served on the management. Nor was the management informed of the demands in support of which the employees would go on strike.

(c) No firing took place on the 2nd May, 1970 in the workers colony.

(d) Does not arise in view of (c) above.

(e) The strike was called off on 6-5-1970 in accordance with the terms reproduced below:

"(1) The strike will be called off and work resumed with effect from the I shift on 6-5-70 in response to the appeal by the Hon*ble Chief Minister who has also kindly agreed to discuss and settle any outstanding differences after work is resumed.

†Transferred from the 27th July, 1970.

(2) Workmen who are not in station now will be allowed to return to work within a week.

(3) It is clarified that while distributing the amount available under Clause 23 of the Settlement dated 20-3-70 it would be ensured that every employee gets the benefit of a minimum increase of Rs. 30/- in the total monthly emoluments notwithstanding any reduction in the allowances hitherto drawn.

(4) (a) Anomalies arising in the implementation of the settlement dated 20-3-70 will be resolved as provided for in Clause 23 thereof.

(b) In this connection the parties have in the joint memorandum dated 10-4-70 agreed that anomalies arising as a result of promotion from one scale will be discussed separately and amicably settled.

(5) The Management agreed as a gesture of goodwill, that for the period of the strike from 2-5-70 to 5-5-70 three days will be set off against the leave with wages at the credit of the workmen and one day will be without wages.

For the work stoppage in April 1970 in the various places in the Mines and the adjoining yards—Workshop and the Field Office (Mines Office) half the period will be set off against the leave with wages at the workmen's credit and for the remaining period wages will not be payable.

(6) The Management pointed out that the strike was illegal. The Unions, on their part, have assured that they will not resort to such illegal strikes.

(7) The Management agree to drop the proposal for effecting pen:tl cut in wages for the strike from 2-5-70.

(8) (a) The Management have agreed not to take any action for participation in the strike.

(b) For acts of misconduct during the strike, the Management have agreed not to place any workmen under suspension except those against whom criminal cases are launched by the Police. In respect of other cases of misconduct the Management might take disciplinary action but not impose the extreme penalty of discharge or dismissal. In any cases in which any workmen is aggrieved with the penalty imposed, the matter will be referred to the Commissioner of Labour or his nominee for informal arbitration whose decision shall be binding on the parties."